

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH FRIDAY NEW DELHI
BEFORE SHRI G.S. PANNU, VICE PRESIDENT
AND
SHRI K.N. CHARY, JUDICIAL MEMBER**

**ITA No. 9035/Del/2019
Assessment Year : 2012-13**

Compass India Support Services Private Limited, 401, 4th Floor, Tower-A, Spaze I-Tech Park, Sohna Road, Sector-49, Gurgaon, Haryana – 122018 (PAN: AABCV4229N)	vs	ACIT, Circle-6(1), New Delhi.
(Appellant)		(Respondent)

**Appellant by: Mr. Rishabh Malhotra, AR
Respondent by: Shri Saras Kumar, Sr. DR**

ORDER

PER G.S. PANNU, VICE PRESIDENT

This appeal has been filed by the assessee against the order of Ld. Dy. Commissioner of Income Tax, New Delhi dated 9.5.2016 for assessment year 2012-13.

2. At the outset, Learned AR drew our attention to a letter of the appellant dated 24th July, 2020, requesting that this appeal may be allowed to be withdrawn as the assessee has filed the appeal under the Direct Tax Vivad se Vishwas Act, 2020.

3. The Ld. Sr. DR does not have any objection to the said request of the AR.

4. We have gone through the request submitted by the Ld. AR and since the Sr. DR does not have any objection, the appeal is allowed to be withdrawn.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the Open Court today in the presence of the parties through video conferencing.

Sd/-

(K.N. Chary)
Judicial Member

Sd/-

(G.S. Pannu)
Vice President

Dated: 31st July, 2020
'GS'

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar